

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Original Application No. 713 of 2004

Tuesday, this the 13th day of July, 2004

Hon'ble Mr. A.K. Bhatnagar, J.M.

Sukhdeo Yadav,
Son of late Ram Hit Yadav,
Aged about 61 years,
R/o H.No.83/11, Sainpurwa,
Juhu, Kanpur Nagar.

.....Applicant.

By Advocate : Shri R.K. Shukla)

Versus

1. Union of India,
through the Secretary,
Ministry of Defence,
Dept. of Defence Production & Supplies,
Govt. of India, New Delhi - 11.
2. The Secretary,
Ordnance Factory Board,
10-A, Shaheed Khudiram Bose Road,
Calcutta - 1.
3. The General Manager,
Ordnance Factory,
Kalpi Road,
Kanpur - 208009.
4. The Asstt. Controller of Defence Accounts
Accounts Office, Ordnance Factory,
Kanpur.
5. Internal Audit Officer,
Field Gun Factory,
Kalpi Road,
Kanpur.

..... Respondents.

(By Advocate : Shri Saumitra Singh)

ORDER

By Hon'ble Mr. A.K. Bhatnagar, J.M. :

This OA has been filed under Section 19 of A.T. Act, 198
applicant has prayed for a direction to respondent No. 3 i.e.

AM

.....2.

General Manager, Ordnance Factory, Kanpur to pay the entire retirement dues such as Pension, Gratuity, Commutation of pension, G.P.F., Insurance and leave encashment etc. w.e.f. 1.7.2003 alongwith penal interest of 18% per annum till the date of actual payment.

2. The facts of the case, if brief, are that the applicant was retired from service on attaining the age of superannuation on 30.6.2003 from the post of Fitter General Skilled. vide Factory order dated 28.6.2003 which is filed as Annexure-A-2 with the OA. The only grievance of the applicant is that though he has retired on 30.6.2003 yet no pensionary benefits for which the applicant is entitled have been given to the applicant so far. It is submitted by the counsel for the applicant that the applicant sent a representation on 13.1.2004 which is still lying undisposed of. Learned counsel for the applicant submitted that the applicant will be satisfied if his representation dated 13.1.2004 decided as per extant rules within a specified period.

3. ^{✓ do ✓} I _A not find it necessary to call for counter in this case as this case can be decided at the initial stage itself by issuing an appropriate direction to respondent No.3 to decide the representation of the applicant dated 13.1.2004 which is also duly received in the office on 13.1.2004.

4. Accordingly, the OA is disposed of by issuing a direction to respondent No.3 i.e. General Manager, Ordnance Factory, Kanpur to decide the representation of the applicant dated 13.1.2004 by a reasoned and speaking order as per rules within a period of two months from the date of receipt of copy of this order. No costs.


Member-J

RKM/